

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.695/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th December 2017, 10.30 A.M

Name of the Company	Olympia Credits & Mercantile Pvt.Ltd -Vs-Prithvi Finvest Co. Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ARNAB DUTTA, ADVOCATE	}	FINANCIAL CREDITOR	Pragna Bhattacharya 13/12/17
2. PRAGNA BHATTACHARJEE, ADVOCATE			

1) Ms. Usmila Chakraborty, Adv	}	For Corporate Debtor	A. Bandy, Adv 13/12/2017
2) Mr. Asish Chowdhury, Adv			
3) Ms. Anindita Bhow, Adv			

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and reply may also be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 05/01/2018 for admission.

8d
(Jinan K.R.)
Member (J)

8d
(V.P.Singh)
Member (J)